

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-502
(IB)-779(PB)/2022

IN THE MATTER OF:

DMI Finance Private Limited

.....Applicant

Vs.

Dauphin AKG Hotels Private Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 02.02.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Vipul Ganda, Adv 2. Ms Avnika Mishra, Adv 3.
Mr. Ishan Upadhaya, Adv

For the Respondent : Adv Sumit Sinha & Adv Rohan Goel

ORDER

Proxy Counsel for the Financial Creditor is present and sought further time to file an additional affidavit to indicated the exact amount due at the present point of time as mentioned in the order dated 14.12.2023 and therefore, sought adjournment. The similar request was made on 09.01.2024 also despite this additional affidavit has not been filed so far. Last opportunity is being given to the Financial Creditor to file the additional affidavit failing which the matter will be proceeded on the basis of material available on record. List this matter on **23.02.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)